THE VICE-CHAIRMAN (DR. (SHRIMATI) NAJMA HEPTULLA): I shall now put the Statutory Resolution to vote. The question is:

"That this House approves the Proclamation issued by the President on the 17th March, 1982, under article 356 of the Constitution, in relation to the State of Kerala."

The motion was adopted.

THE VICE-CHAIRMAN (DR. (SHRIMATI) NIJMA HEPTULLA): We will now go to the next item on the agenda.

SHRI SHIVA CHANDRA JHA: On a point of order. I am insisting 'Ayes' have it on my Motion. Either by voice vote or by standing...

THE VICE-CHAIRMAN (DR. (SHRIMATI) NAJMA HEPTULLA): We have finished Kerala. We are going now to Assam. Mr. Dinesh Goswami.

श्री शिव चन्द्र झाः जो सदन की परम्परा है (व्यवधान) यह चलाइयेगा . . (व्यव-धान)

SHRI DINESH GOSWAMI (Assam): Madam, Vice-Chairman, on a point of order. If Mr. Jha insists that there should be voting, we will have to go for voting. I am submitting to you, Madam. But I will request Mr. Jha, let him not insist when the entire Opposition is not insisting.

SHRI SHIVA CHANDRA JHA: Whether by standing or by voice vote. (Interruptions).

THE VICE-CHAIRMAN (DR. (SHRIMATI) NAJMA HEPTULLA): We put it to vote.

SHRI SHIVA CHANDRA JHA:
There must be voting here. नहीं,
नहीं, ऐसे नहीं होता है। वह एक परम्परा
चलाइयेगा . . . (व्यवधान) हम लोग यहां
.... (व्यवधान

I am not withdrawing my Motion. I stand by it.

of Kerala

THE VICE-CHAIRMAN (DR. (SHRIMATI) NAJMA HEPTULLA): We put it to vote.

SHRI SHIVA CHANDRA JHA: I wanted a division.

हम लोगों में यहीं, दो-दो तीन-तीन म्नाद-मियों ने लिख कर दिया है। 3 म्नादिमयों के कहने पर भी वोटिंग हुई है। यह परंपरा रही है। पांच-दस मिनट में कुछ बिगड़ने का नहीं है।

उपसभाध्यक्ष (डा॰ (श्रीमती) नाजमा हेपतुल्ला): मैं समझ गई। ग्राप बैठेगे।

श्री शिव चन्द्र झाः भ्राप डिविजन कराइये।

उपसभाध्यक्ष (डा॰ श्रोमती) नाजसा हेप्तुल्ला): झा साहब, श्राप के मोशन पर वोटिंग हुई, श्रापका मोशन गिर गया, वह निगेटिंव हो गया। श्रापने उसी समय श्रगर डिविजन मांगा होता तो डिविजन होता। श्राप ने डिविजन मांगा नहीं।

श्री शिव चन्द्र झा: नहीं, शुरू से हमारी मांग रही डिविजन की।

THE VICE-CHAIRMAN (DR. (SHRIMATI) NAJMA HEPTULLA): Now the decision is taken. We now go to Assam. Mr. Dinesh Goswami.

- (1) MOTION SEEKING REVOCATION OF THE PROCLAMATION ISSUED BY THE PRESIDENT ON THE 19TH MARCH, 1982 IN RELATION TO THE STATE OF ASSAM.
- (II) STATUTORY RESOUTION SEEKING APPROVAL OF THE PROCLAMATION ISSUED BY THE PRESIDENT ON THE 19TH MARCH, 1982 IN RELATION TO THE STATE OF ASSAM.

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SHRI DINESH GOSWAMI (Assam): Madam, Vice-Chai man, I move the following Motion:

"That this Ho se recommends to the President that the Proclamation issued by the President on the 19th March, 1982, under article 356 of the Constitution, in relation to the State of Assam be revoked."

Madam, we just now discussed Kerala. But I think the situation in Kerala and the situation in Assam are entirely different.... (Interruptions)... May I have the patience of the hon. Members. please! The situation in Kerala and the situation in Assam are absolutely different.

In Kerala there were 70 members on each side and he Speaker had to save the Government. One member defected-or "changed his side" as the Members may put it—and ultimately the Governor, under article 174, dissolved the Assembly. But the facts relating to Assam are that after the Anwara Taimur Ministry resigned—I am speaking abou the strength from $Assembl_{V}$ Secretariat's record—the ruling party—Congress (I) had 43 Members, Janata had 27 Members, the Lef had 24 Members, Congress (S) had three Members and Lok Dal had one Member. So, the strength of the recognisd parties was that the Congress (I) had 43 Members...(Interruptions)...Madam, may I expect some order in the House?

THE VICE-CHAIRMAN (DR. (SHRIMATI) NAJMA HEPTULLA): Yes. Please listen to him.

SHRI DINESH GOSWAMI: What pointing out was I was that the strength of the party according to the Assembly's own Secretariat was, the Congress (I) had 43, Janata 27, the Left 24. Congress (S) three and Lok Dal, one. And the total strength of the recognised national parties was 55 Members-Opposit on parties-and 43 of Congress (I). And four Members of Assam Janata, three Independents and two Others save in writing to the Governor of Assam that they support an alliance composed of the

parties. Thus the total Opposition strength of the Opposition was 64 as against 43 of the Congress (I). And on November 16, 1981, the Opposition staked their claim with 64 Members giving it in writing to the Governor of Assam. The Governor accepted that so far as 52 Members of the national parties were concerned there was nothing to question their allegiance to the alliance but he expressed his doubt regarding the other regional parties and also the Independents and asked the Members of the regional parties and Independents to submit to him, in writing, as to whether they were in favour of the alliance. These Members submitted to him, in writing, that they were supporting the alliance. So, even if we take into account the strength of the national parties, the Opposition national parties were 55 in number as against the strength of 43 of Congress (I), plus he had, in writing, the signed support of nine other Members in support of the alliance and thus all the time 64 Members supported the alliance as against only 43 of the ruling party.

On January 10, 1982, there was a change in leadership of the Congress (I) when Mrs. Anwara Taimur stepped down and Mr. Keshav Gagoi was elected the leader. I have got nothing to choose between Mrs. Anwara Taimur and Mr. Keshav Gagoi. It is an internal party matter. But the fact remains that on that day when Mrs. Taimur stepped down four Members resigned from the Congress (I) and supported the Alliance, taking the total strength of the Alliance to 68 in a House of 119. It is rather surprising that when the total strength was 68 as against 119, the Governor of Assam who repeatedly assured the Legislators as well as the people of Assam that at no point of time will he permit a minority Government to be saddled in power, suddenly called upon Mr. Keshav Chandra Gagoi to take up the Chief Ministership of the State at about 830 in the night. On that day I was there and I received an invitation, a peculiar invitation, [Shri Dinesh Goswami]

an unsigned invitation, which came to my house at 9.30 P.M. after the entire ceremony was over. And we did not know who actually invited us for the ceremony; there was nothing whatsoever.

You remember, Madam, that immediately when this Government was inralled, we in this House protested that a minority Government was put in power, but our protest was turned down. The subsequent facts have proved that when the Assembly was called again the ruling party had only 43 Members—there were 43 seats allotted to it, the ruling party, the Congress (I). May I know an answer from the Home Minister, that when in violation of all constitutional provisions the Governor installed a minority Government and when the minority Government runs the administrations for some time, is it not an unconstitutional Government? who is going to answer for the acts of the unconstitutional Government? Am I to conclude that the federalism in this country has come to such a stage that you will permit federalism only if the party who can get into the seat of power in the State is the Congress (I) and no other party? The Governor did permit a party of 43 Members to form a Government on the ground that they could test their strength in the Assembly. May I know why did the Governor not permit 64 Members who came forward and staked their claim to form a Government and test their strength in the Assembly? Now the Governor in his report states that during the last four years a large number of MLAs have changed party affiliations. May I know who these MLAs are who have changed affiliations? When in 1978 the election took place, the Congress (I) had only seven Members and their strength increased from 7 to 43. 'The Members of Congress (I) were the Members who changed their sides. The 64 Members did not change their sides. But the Governor, in spite of the fact that by defection the party position vias to 43, allowed Congress

party to come into power. now he has taken a different position. He says that there is every likelihood of horse trading. The fact is that the ruling party has failed to encourage further horse trading in the State. Right from the very start of the date that I have given, from October 1981 to the date that the Assembly has fallen, 64 Members or at least 63 Members have stood together and in spite of all the efforts of the Congress (I) they have not changed parties. If there would have an opportunity of horse trading, the ruling party would have taken some of these 63 to your side and inflate their number, and the Governor would not have asked for the dissolution of the Assembly. But the Centre advised for the dissolution of the Assembly—the Governor asked for the dissolution of the Assembly-not because there is likelihood of horse. trading but because he finds there is no liklihood of horse trading. These 63 Members did not change their side. They stood together in spite of all efforts to woo them. My submission therefore, will be that in Assam, instead of really encouraging these legislators who stood together in spite of all types of allurements, instead of providing them an opportunity to form the Government, the Government made a mockery democratic procedure. Whether the Government would have been a lasting Government or not could have ... been decided in the Lgislature. When you provide 43 Members an opportunity to form the Government. I do not know under what democratic norms you do not permit 64 Members to test their strength in the Assembly. You have dissolved the Assembly. I have opposed the lutioin I moved my motion. You may well say, " After the Assembly has been dissolved, what can be done?" I disapprove your action, and my motion is a motion of disapproval.

In Assam the Central Government have thrown all the democratic norms overboard. The result has been that Assam has only we representatives in the Lok Sabha. We had six Members in Rajya Sabha. The process of election had stated. The nominations were filed. And you have denied the opportunity to Members coming Rajya Sabha. And Assam will be a State whose 12 Members out of 14 will be unrepresented in the Lok Sabha and 2 out of 6 will be unrepresented in this House.

The legislative procedure is that all the laws pass d regarding Assam do not come to t is House. The President passes those laws. I think, so far as Assam is concerned, we do not have a democrati Government. It is being run by the executive Government, unparalleled, in the history of the democratic countries unheard of in the democratic countries and never comprehended by the framers of the Constitution. Here is a State which have no representatives in either of th Houses, and no laws passed 173garding Assam will have an opportunity of being scrutinised.

The Government have taken a grave risk, and the risk is that the sident's rule under the Constitution cannot be extended beyond one year. If the Assembly would not have been dissolved and supposing the Assembly had run its own course, there would been time up to 1984 to solve Assam tangle, go for a solution, have an election. Now Mr. Home Minister you cannot extend the President's rule beyond the 19th of March, 1983. You are going to sit in the talks on of the next month, 7th the 8th οf April. From the core of my heart I wish the talks to succeed. But the time is very short. Supposing that the talks do not succeed, supposing preparation of electoral rolls are not complete or the entire process is not completed by the 19th of March, 1983, what will happen? You shall to clamp emergency in Assam in order to get out of constitutional impasse. You have taken such a risk that in 1983 Assam shall either have to go for an election or shall 36 RS-5.

emergency imposed. I think this is something about which I do not know why the Ministry, why the Government has suddenly taken this decision. When there was the entire prospect of the Opposition coming into power, you ought to have tested. You would have given expression of your bona fides.

The situation was not like that in Kerala where the hon. Members were changing sides here and there. In Assam 63 Members, all the from October, were staking their claim before the Governor. At no point of time between October and March did they change the side. These 63 Members did not consist of defectors. In fact you permitted a Government by persons who defected, but you did not permit a Government by Members who did not defect. I submit this has completely undermined the people's confidence in the democratic norms. Therefore, I have moved this motion.

I know the motion is nothing except expressing my strongest disapproval. Therefore, I have taken this opportunity of expressing my strongest disapproval of your action because I feel that if democracy is to survive in this country, some basic norms shall have to be followed whether you are in power or somebody else is in power. If the norms are not followed, then, democracy survives only in formality, not in substance.

I would only submit, in this context, that in the present changed circumstances, when the talks will be resumed on the 7th, appeal to the Government and to the movement leaders that in order to avoid a direct confrontation that I see in 1983 if the elections are called for or if there is the alternative possibility of imposition of emergency, something which under the constitutional provisions will be a constitutional monstrosity. I do appeal to both the sides, the Government to be flexible in their approach, and the students to respond with a certain amount of flexibility if [Shri Dinesh Goswami]

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flexibility is shown on the side of the Government—I do not want to go into the details as these will be the subject matter of the negotiations—so that both the sides may show some amount of flexibility, flexibility first by the Government and response by the students, so that a solution may be found, so that we might not face the possibility of a total confrontration between the Government and the people in 1983.

With these words, Madam, I strongly oppose this Proclamation issued by the President, because I feel it is against all democratic norms.

Madam, I move my Motion.

THE MINISTER OF HOME AFFAIRS (GIANI ZAIL SINGH): Madam Vice-Chairman, I beg to move—

"That this House approves the Proclamation issued by the President on the 19th March, 1982, under Article 356 of the Constitution, in relation to the State of Assam."

मैंडम, मैं यह चाहता हूं कि आखिरी जो रिष्लाई होगा उसीं में मैं कुछ द: अब्द कहूंगा। इस से पहले में म्बर साहबांन अपनी राय एका प्रेंस कर लें।

The questions were proposed.

THE VICE-CHAIRMAN (DR. (SHRIMATI) NAJMA HEPTULLA): The Motion and the Statutory Resolution are now open for discussion. Mr. V. B. Raju to speak. Mr. Raju, the time is very limited, only six minutes are there for you.

SHRI V. B. RAJU (Andhra Pradesh): Madam Vice-Chairman, such an important matter as this being treated so lightly itself reveals where we are, where we are moving to. Madam, what has happened in Assam really forms one of the darkest chapters of Indian political history when the historians in future write. In this country we claim that we have a

democratic polity. Is it only on the surface? Is it merely a formal democracy, a technical majority or minority? Is there any substance in it? What will the posterity learn or pick up the threads from? Where do we live and what do we leave? I would request the Home Minister to recall those days when the Janata Party Government was in power, and the Congress Party-the united partywas sitting on this side. What did we say when Mr. Charan Singh dismissed nine Governments and dissolved nine Assemblies even without the Governor's report? And Mr. Charan Singh did not realise that the succeeding Government would copy him. Mr. Zail Singh, for whom I have great regardhe has been my best friend in the political arena,-would, I hope, look beyond his nose, beyond the period as this present Government. To be a politician is very easy today. In this country we have many politicians. There is no political activity, there is only political manipulation. statesman looks to the next generation while a politician looks to the next election. I hope Mr. Zail Singh and his leader would rise to the level of statesmen. What has been done in Assam? Twice a minority Government has been installed on the people of Assam. It is an insult to the people of Assam. Even the earlier Government of Mrs. Taimur was a minority Government, as Mr. Goswami put itfrom 7 to 43 all of a sudden an evolution took place. And that has been achieved, that has been the achievement of the present ruling party during its regime. By encouraging defections you want to run a partybased democracy in this country. The trouble this country is facing today is because of political immorality and political education. You sow the wind and reap the whirlwind. What is happening in Andhra Pradesh? The tide has begun to turn. It is the experience of all political parties in this country. What the people of this country need is not some party assuming power and ruling; but the people need strength to prevent the

of Assam

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weather.

misuse of power. After 34 years we have come to the point where we started as when the British were here. People are losing faith in the democratic norms or the democratic philosophy of life. Are we going to drive the people of this great nation to such pitiable situations? I have got before the Gogoi Government resigned, the present Governor

had given an appointment after which

he went off. And his plane had to

of bad

land at Tezpur because

The members of the alliance were actually in the Raj Bhavan. did not know where the Governor was. He had given them an appointment in the Guest House. The Governor was proclaimin, he was talking from the housetops that he will not instal a minority Government. for 65 days such a Government was there without facing the legislature. When the legislature was called, the no-confidence motion was there. And the Government did not face the noconfidence motion. Here I blame the Janata Government. I blame Shri Morarji Desai for not having faced the voting on the no-confidence motion. He should have replied to the debate. He should have allowed the country and its citizens to know what is what. The citizens are more interested in polity. It was a very bad performance on the part of Shri Morarji Desai. Now, the same thing happened in Assam today. They could have faced the no-corfidence motion so that the people could have known who is who and where we are.

What is happenir g, Mr. Home Minister, to this country? We are destroying all institutions. As you know, democracy survives or democracy is preserved by adherence to certain traditions, conventions and norms. What are the traditions, conventions and norms that we are building up? We are simply beasting and gloating that we are the largest democracy. What is it that we have done to build

up democratic values? All these democratic norms and values must be institutionalised.

Where is the institution of Governor now? You have demoted that institution. You have destroyed the institution of Governor. The framers of the Constitution, before they completed finalisation of this proposal, thought whether they should recommend election of Governors. A team went out to study this question. Ultimately they came to the conclusion that Governors may be appointed. When this power is given to the Centre and when they misuse it, what are the people to do? What people today want is strength to prevent misuse of power. That they do not have. Many hon, Members on the other side are well-meaning people. They cannot raise their voice.

Assam is a national issue. Please do not take it as a partisan matter. You cannot solve Assam problem on party basis. Please do not try to fish in troubled waters. If you had given an opportunity to the alliance which had demonstrated a strength of 63 members in a house of 118, that could have worked as an instrument or as a medium for communication between the people of Assam and the Government of India. You have lost that opportunity.

Madam, Vice-Chairman, in our federal structure the State Government is a shock absorber People are bound to become angry some time or other. They become angry with the establishment. When they become angry with the establishment, what should they do? Unless there is a channel for allowing that anger to be diminished, it may go under ground and they will take to violence. Now you are destroying that shock absorber im your democratic vehicle. And today the people of Assam are against the Centre. You are yourself using the State Government as a negotiator as a mediator. Have you any $plan_S$ to solve the Assam problem except calling their movement parochial and [Shri V. B. Raju]

separatist? By giving the dog a bad name, you do not have the right to hair it. It you do not solve the Assam problem, you know what the repercussions would be and what its raminications are. So, what are you going to do?

Whenever you are in some difficulty, you can some leaders of the Opposition for some goody-goody task. Anyhow this is not the time for me to go into the Assam question and into its merits and demerits. But about the behaviour of the Governor and the institution of Governor, I have to say something. He calls and allows a minority Government to function for 65 days and he does not allow the alliance which has get 63 members to assume power. How can we have faith in the rusing party? This democratic functioning will be a success and there will be progress in country only when, as I said the other day, you make the Opposition realise that it is the government in waiting. If the Opposition fee's, it the Opposition parties feel that the ruling party will make use of all methods and means to prevent the Opposition, even if it wing an election coming to power, raturally, it will lose faith. I know that the difficulties in this House also, Madam Vice-Chairman, are because of the non-response to the legitimate and constructive suggestions coming from the Opposition. There is no rapport at a'l. After having been here for twelve years or so, I now find that there is a wide gulf between the Opposition and the ruling wing. It shou'd not be so. Democracy is not like that. Democracy means discussion, debate dialogue and there must be rapport and understanding. So without taking much of the time, I would like to reiterate myfeelings or give expression to my views in a candid way, in a forthright way, that this ruling party shall not preside over he liquidation of democracy and federalism in this country. In the two years and two months of this ruling partv's tenure. there have been 14 times of President's Rule in 12 States and in two States

twice. It is a record. President have for 14 times in two years an two months!

SHRI HAREKRUSHNA MALLII (Orissa): It is a sad record.

SHRI V. B. RAJU: So, p'ease tak note or this fact. I am not speaking from any partisan angle. I know tha I do not have an opportunity to expres my views here in the future. But will voice my feelings from outside This is actually stabbing federalism in the country. You are centralising the polity; you are actually centralising the administrative powers; you are centralising the economic powers and you are centralising politica patronage. This is the shortest cut for the disintegration of the country. Don't allow the people of Assam to feel alienated. Delhi is not India; India is far and wide. What wrong on your part? You could have advised the Governor to ca'l the alliance and form the government there. If they had failed to do that. nobody would have blamed you and nobody wou'd have fought with you. So, the way the Governor behaved is something bad. (Interruptions). Madam, there is some disturbance there on the treasury benches; He is a Minister. (Interruptions).

SHRI SADASHIV BAGAITKAR (Maharashtra); Madam, what is it that is going on there? When the speech is going on, how can they disturb like this?

SHRI V. B. RAJU: This is how they behave.

SHRI SADASHIV BAGAITKAR Madam. this is highly objectionable. If they have got something serious, they can σ_0 to the Lobby and discuss it there We are being disturbed here

SHRI V. B RAJU: Madam now will finish Now, Kerala and Assam are two different things. We have discussed Kerala But let not Assam be compared with Kerala Now, in Assam as Mr Goswami has correctly analysed, you cannot have more than one year of President's Rule there.

O) (15541):

How are you going to tace the problem in 1903! Anynow, the elections are due in 1983 February or before March. You can have one more year. (Time best rings) Therefore, you have no plan and you have no plogramme excepting, actually, the proof cent, alising centransing actually everything, of doing unings in an autocratic marmer. You have no other suggestion. What is it that you are putting up before Par lament? Now, President's Parliament should responsibility. Parliament feels why it should assume the responsibility. Why should not the Assembly be kept anve and the Opposition alliance given a chance? A ready you nave kept it for four years. Why was it kep, a ive for four years? In order to see that Congress(I) would be able to form a government? You have made all the efforts You have tried defec ions It has reached a saturation point. There are no other too's in your hand to use or misuse. (Time bell rings): And when you became so frustrated that you cannot form a Congress(I) Gove nment you have taken this step. And it is not good. I am sorry. I support the Resolution moved by Mr. Dinesh Goswami,

THE VICE-CHAIRMAN (DR. (SHRIMATI) NAJMA HEPTULLA): Mr. Bipinpal Das.

SHRI BIPINPAL DAS (Assam): Madam Vice-Chairman, So far as Assam is concerned two issues are involved. One atlegation against the Governor is that he installed minority government lad by Mr. Gogoi, Madam, while speaking the President's Address, I explained the circumstances in which Governor had to call upon Mr. Gogoi to form the Ministry. Now, various figures have been given. Mr. Goswami has said that the alliance had strength of 63, which has been quoted by Mr. Raju Let me the exact figures which were given by the Speaker of the Assembly himself on the floor of the House where I was present What is the Alliance strength? Janata 27, CPM 11, CPI 6, RCPI 4, SUC 2, I ok Dal 1, BJP 1 and Congress-S 3; that makes only 55, not 63. These are the figures given by the Speaker of the Assembly house. Inerefore, the before the Aillance did not nave a clear majority. and in the circumstances, in which a smali group of seven or people were undecided as lo wnom they should support-in such a situation and because there was a growing demand from the people that intead of President's rue, there should be a popular Ministry, the Governor opted for one principle that the sing e largest party should form the Government. This not the fir t time that this principle was followed. As far back as in 1952, a minortiy party was a lowed to form government in Kera a. When only allowed. Members... (Interruptions) Let me cite another example of Madras and...(Interruptions)

SHRI DINESH GOSWAMI: Was it the largest party? (Interruptions)
That is the point. (Interruptions)

SHRI BIPINPAL DAS: In Kerala you permitted 12... (Interruptions) I quote an instance. In Madras when Mr. Rajagopalachari first formed the Ministry in the then State of Madras, the Congress Party did not have an absolute majority but the Congress Party was the single largest party in the House. Shri Sri Prakasha was the Governor at that time and he asked Rajaji, with the single largest party, to form the Ministry instead of Shri T. Prakasam from the Opposition Alliance. These are the facts. An alliance cannot be relied for a stable government. He decided that let the single largest party, Congress Party... (Interruptions)

Madam, it has been said that the Governor should have tested the majority of Mr. Gogoi before allowing him to form the Government. In all humility, I would like to quote an exampe. When the learned President asked Mr. Charan Singh to form the Government in Delhi, was it tested?

No. The President said that let the majority be tested in the 5 p.m. House This is exactly what

Mr. Prakash Mehrotra said that Mr. Gogoi should prove bis

of Assum

[Shri Bipinpal Das]

majority in the House. These are historical instances. (Interruptions) The President said that Mr. Charan Singh would prove his majority on the floor of the House. He did not expect him to prove his majority then and there. The same example was followed by Mr. Prakash Mehrotra in Assam. After the 1967 elections, a number of States had the so-called S.V.D. Governments or alliance governments. Will anybody count as to how many times the President's rule had to be imposed between 1967 and 1972?

Now, what was the beauty about the Assam alliance? The beauty of the Assam alliance was that all the major parties said that they did not want to joint the Government. The Janata said that they would not join. The C.P.I., S.U.C.I., R.C.P.I., CPM all said that they won't joint the Government. They said that they would support the Government from outside. Now, how many Members did Mr. Sinha have? He had 3 Members of his own party, one from Lok Dal and perhaps one Member was from B.J.P. How could he have formed the Ministry with 5 Members only? Would that Ministry be a stable Ministry? In those circumstances, the Governor decided to ask Mr. Gogoi to prove his majority before the House.

The second issue is as to what happened later on. The complaint is that the Assembly was called after two months and four days or so. The Assembly was not called earlier for one simple reason. The Vote on Accounts was to come up before the Assembly. The Planning Commission delayed allocation for the State of Assam. For this simple reason, the Assembly was called not in February but in March.

What did I see in the Assembly? If they really had an alliance in principle and in true sense of the term, they would have informed the Speaker that there was the alliance composed of these parties and so and so was their leader who should be given his rightful place in the House. But, Madam, that was not done. They

did not inform the Speaker about it. Each party was given its respective seats. Who occupied the seat of the Leader of the Opposition? It was not Mr. Sharat Chandra Sinha. It was Mr. Borbora who occupied the seat of the Leader of the Opposition and not Shri Sharat Chandra Sinha. How can you say that it was a true alliance? It was a propaganda. It was a slogan. If, in fact, they had formed an alliance, the seat of the Leader of the Opposition should have been occupied by Mr. Sharat Chandra Sinha. No, it was not done. How can you say... (Interruptions)

THE VICE-CHAIRMAN (DR. (SHRIMATI) NAJMA HEPTULLA): Why don't you speak from party's time?

SHRI BIPINPAL DAS: Madam, Mr. Goswami might like to know what was the strength of the Government side and what was the strength of the alliance. When the House assembled, we were not in majority. I have got the figures. Congress (I) had 46 Members and not 43. PT.C. which joined the Ministry had 4. The Progressive P.T.C. had 2, Muslim League had 1 and Independents were 2. We were also 55 in a House of 118. Leave aside the Speaker. Now, 117 remained out of 118. 110 were equally divided. Seven Members stood between. Who were these seven Members? Mr. Jogendra Nath Hazarika, the ex-Chief Minister said to the Governor and also publicly that under no circumstances would he support the Government led by Mr. Sharat Chandra Sinha. He said, 'No. So far as Congress (I) is concerned, I would negotiate.' And when he went on negotiating, he brought a charter of demands, some ten demands or so, some political issues, some land issues etc. He categorically said that he would never support Mr. Sharat Chandra Simha as Chief Minister. Therefore, there was no question of these seven going to that side and increasing the strength to 52. It was out of question. The only question was whether they would increase our srength to 62. It was the only question that remained and because our Chief Minister could not accept some of Hazarika's demands on principle, the Chief Minister decided ultimately to resign. What is wrong in it? This happens in a country like India, in a State like Assam. In a situation like this such developments are quite natural. They do take place. They will take place it future also. We should not be scared about it.

Now, the question has been asked: Why the Assembly has been dissolved? In such a si uation, Madam, the Governor, who has been much maligned in this House by some Members, tried twice to form the Government. Two times he failed because there was a small group of Members, some seven or eight or so, who could not decide which side to go. They made all kinds of demands. The alliance strength went up to a limit. They could not increas; by one more. In such a situation, the Governor thought that even if he had allowed some time for another Mini try to come in, that will also remain unstable. Therefore. the best democratic course open before him was to ask these people to go back to the people, the masses. That is why the Assembly was dissolved and he recommended dissolution. He wanted the Members of the Assembly to go back to the people and come back with a fresh mandate so that a clear n andate may be there. so that the Assembly may have a clear cut major ty party and there may be a stable Government. If the Governor, in his wisdom, decides like that, can anyone accuse him of unapproach? democratic attitude \mathbf{or} Madam, I don't think this can be called undemocratie. He followed absolutely a democratic process, according to his judgment, under the circumstances. And he followed some of the precedents laid down by the earlier Governor, or learnt by himself in similar situations and, therefore...

SHRI HAREKRUSHNA MALLICK: Untenable.

SHRI DINESH GOSWAMI: God save Indian democracy.

SHRI BIPINPAL DAS: I have no time but...

SHRI DINESH GOSWAMI:... It is a minority Government and it has been proved in spite all the assertions by Mr. Bipinpal Das. (Interruptions)

SHRI BIPINPAL DAS: No. no.

SHRI DINESH GOSWAMI: Yes, yes.

SHRI BIPINPAL DAS: Please check up my record, my speech which I made on the Presidential Address. I said, the Governor asked Mr. Gogoi to form the Government. I also said exactly the same words that it was now for Mr. Gogoi to prove his majority. If he can prove, he can stay. Otherwise, he has to go. Please see the record. I said it. (Interruptions) I never mince matters. So far as democracy is concerned...

SHRI HAREKRUSHNA MALLICK: The Governor has failed in his duty. He should be recoiled and impeached.

THE VICE-CHAIRMAN: [DR. (SHRIMATI) NAJMA HEPTULLA]: We have very little time and as everybody said it is a very important matter. So, please do not disturb. When you speak, they would not disturb. Let the proceedings of the House go peacefully.

SHRI BIPINPAL DAS: Madam, so far as democracy is concerned, my mind is absolutely clear, my conscience is clear. I said on that day and I repeat it today that the moment Mr. Gogoi checked that he did not have the majority because he could not compromise the position with Mr. Hazarika, he resigned and he acted democratically. This is my view.

One of the problems posed was: Can we hold the elections within one year? I don't understand why should anybody feel on this day that in the next one year we shall not be able to hold elections. That means, do you come to the conclusion that the problem of Assam will not be allowed to be solved for more than a year? Do you

Shri Bipinpal Dasl

come to that conclusion? I am an incorriging optimist. I believe now there will be pressures from the people, noth on the Government and also on the leaders of the movement to come to a settlement. And the settlement is coming very soon. Once the settlement is arrived at the question of revision of electoral rolls will not take much time.

Madam, in conclusion, I want to say that this situation has been created by, I do not want to add or use unfavourable or uncharitable adjective, the very peculiar behaviour of some members of the Assembly, which compelled the Governor to recommend dissolution of the Assembly. That is how this situation was created in Assam. Most of the common people have welcomed the dissolution of the Assembly because of the behaviour of some M.L.As, and they say, let the people be given a chance and an opportunity to elect new members, give a fresh mandate. This situation has been we'comed by the general public of Assam and I hope that this will have an effect on the Government and this will have an effect on the leaders of the movement also, and a settlement will be arrived at. Once the settlement is arrived at, there cannot be any difficulty to have an election in Assam. I do not share the pessimistic view of Mr. Goswami or Mr. Raju, what will happen if elections are not held in one year? Why shou'd you think so? Let us put our heads together. Let us advise the people, let us create a situation, create a climate so that the political problem before the State and the nation is solved as early as possible and elections become possible within the time given by the Consti-

Thank you very much, Madam
THE VICE-CHAIRMAN IDR,
(SHRIMATI) NAJMA HEPTULLA]:
Mr. Biswa Goswami Mr Goswami,
there are two speakers from your
party and the time allotted is seven
minutes.

SHRI BISWA GOSWAMI (Ass: m): Madam, I alone will speak.

Madam, Vice-Chairman, I support the motion moved by sari Goswami and oppose the Resolution moved bv hon. Home Minister. Madam, the Constitution and democratic norms and conventions have been flouted by the Governor of Assam. He has acted like an agen't of the ruling party than an impartial head of the State. He has owered the prestige of the high office of the Governor by acting in a most partisan manner and throwing to the winds all democratic norms and conventions.

Madam, after the resignation Mr. K C Gogoi, the Governor should have invited the left and democratic alliance to f rm the Government. The left and democratic alliance has 63 members and on the date when the no confidence motion was raised, 61 members rose in their seats, thereby clearly proving that the left and democratic alliance had a clear majority in the House of 118. But the Governor instead of doing that suggested dissolution of the Assembly listening to the advice of the minority Government, which could not even face the Assembly. The Governor in his Report to the President said:

"During the last four years, a large number of MLAs have changed party affiliations quite a few times The present strength of treasury benches and the opposition is more or less even in the House. Since the party lovalties of a certain number of the Members extremely flexible, the exect majority of either the ruling or the opposition parties is of little consequence Thus with the present composition of the legislature, there is every likelihood of horse trading, and in my opinion, there is possibility of formation of a stable Ministry in the State."

The Governor should have written in his report that there is no possibility of formation of a Congress—I Ministry in the State of Assam. The Governor should know who Mr. Gogelia

is; he changed his affiliation twice; he toppled the Assam Government led by Mrs. Taimur; he toppled the Janata Government, and the Governor invited him to form the Ministry, and he is now talking about defections and lamenting on horse-trading. I agree with Shri Dinesh Coswami when he said that rather the fact of the matter is otherwise, and that is horse-trading has failed in Assam, the Governor has recommended the dissolution of the Ass mbly, Horse-trading did not succeed it was tried, and 63 members remained solidly behind the Left and Democratic alliance, and this horse-trading tried by Mr. Gogoi and other failed Madam, what did the Governor do? You will be surprised to know the manner in which he acted in Assam. On the 16th of November 1981, the Left and Democratic Alliance staked its claim; the gave cortain conditions Governor to be fulfilled. And the conditions were: You should have one leader and a common programme. Then deliberately he again put certain other conditions: Other than the national parties, other independent bers and regional parties should give in writing their support to the Left and Democratic Aliance, All conditions were fulfilled by the Left and Democratic alliance and a common programme was submitted; Shri S. C. Sinha was unanimously elected the leader, and even the Governor T said on 12-1-1982 after making all the verifications. "You have well your case" The Governor expressed his satisfaction after the verification. He got the proof that 63 members were with the Left and Democratic Alliance. Still he did not invite Mr. S. C. Sinha to form the Government.

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Shri Bipinpal Das has raised the point that major political parties were not prepared to participate in the Government. That is not correct. Major political parties wrote to the Governor that they all were willing to participate in the Government. The Governor met one of our party men bers Mr. Chakbhal

Kayung—he met some members individually—and asked him whether he was prepared to support Mr. K. C. Gogoi if he is elected leader of the Congress Legislature Party. Shri K. C. Gogoi was not yet elected the leader and here is the Governor who asked our party member whether he will support congress—I Ministry if Mr. Gogoi was elected the leader If this is not true, let the Home Minister deny it. Again, Mr. Chakbhal Kayung wrote back to the Governor; it is all on record. He wrote like this—I quote:

"I confirm my rep'y in the hegative to your querry if I would support Shri K. C. Gogoi".

The Governor acted like a Congress (I) man, like a Congress (I) agent. and not as an impartial administrator. This is what has happened After the claim of the left and democratic alliance was proved, the left and democratic alliance wanted to meet Governor, The Governor gave the time. He asked them to meet him at 3 PM on 10th January, 1982. But suddenly, the Governor absconded. His whereabouts were not known. He could not be contacted in the Rai Bhavan Should this be the behaviour of a Governor? We have got a Governor of this type in Assam. He absconded. Nobody knew where he was. Then, he came back. Then, he stealthily arranged the swearing-in ceremony of Mr. K C. Gogo: When the left and democratic alliance wanted to meet him, he gave them interview in the circuit house and not in the Raj Bhavan, because, in the Raj Bhavan, preparations for the swearing-in ceremony were going on. Under the cover of darkness, Mr. Gogoi was installed in the Ministry.

SHRI HAREKRUSHNA MALLICK: Shame, Shame,

SHRI BISWA GOSWAMI: This is what the Governor did The Governor's behaviour was like this Now, the Government may think of conferring the Padma Vibhushan title on him on the next Republic Day, for his acting in this manner, to serve the

[Shri Biswa Goswami]
interests of the ruling party. (Time-bell rings) Madam. I would take one or two minutes more.

Then, the Assembly has been dissolved. This is an extraordinary step, which the Government has taken. If they really want to solve the Assam Problem, they would have preferred the installation of the Opposition Mihistry. In this case, the left and democratic alliance would have helped the Central Government in finding a solution to the vexed problem foreign nationals. But they have dissolved the Assembly. Actually, the left and democratic alliance had the majority in the House. They have trampled under feet all democratic norms and conventions. They have against the Constitution. Madam, sixtythree Members of the Assam Assembly submitted a memorandum to President, after the installation the K. C. Gogoi Ministry. But then, Madam, even after that, even the attention of the President drawn, the Assembly has been dissolved. What happened? The Rajya Sabha elections were due. Candidates filed thier nominations and the scrutiny was also held. As Mr. Goswami has said, Assam is practically unrepresented in Parliament. In the Lok Sabha, vacancies twelve have be filled. Elections be could not Rajya Sabha held. In the two Members would more have come, had the elections been held. But these elections to the Rajya Sabha could not be held because the Assembly has been dissolved. I do not know when the elections will be held in Assam. Elections cannot be held in Assam until and unless the foreign nationals issue is solved. And I do not think the Government is sincere in solving the foreign nationals problem. (Time bell rings) Madam, I will take just half a minute. Had they been sincere, they would not have raised new questions at the time of negotiations with the movement leaders. In the last round of tripartite talks, Go-

vernment came forward with the sepolicy instructions Nobody knew what this circular was, the secret policy instruction circular of 1965. Nobody knew it. Suddenly, it came up, the secret policy instrucof 1965. I would like to quote, Madam, what the External Affairs Minister, Shri Swara_n Singh, had said in the Lok Sabha, in 1966. He said that no person coming from East Pakistan after 1st April, 1965, without travel documents would be given Indian Citizenship. This was the statement made on the floor of the Lok Sabha, How can the Government now say about the policy instructions of 1965? So, I do not want to go into details of those problems. I wish that the solution is found out through negotiations. The negotiation is going to take place again in the next month and I hope a solution will be found to the satisfaction of all. We want an amicable solution, amicable settlement of the problem. We are tired of this problem. Therefore, I do not want to complicate the issue by raising other points. We want that a solution found as early as possible.

With these words I oppose the Resolution moved by the hon. Home Minister and support the Motion moved by Shri Dinesh Goswami.

श्री सैटयद सिडले रजी (उत्तर प्रदेश) :

मोहतिरिमा वाइस चेयरमैन साहिबा, मैं
ग्राप का शुक्रगुजार हूं कि ग्राप ने मुझे
मौका दिया मुल्क के इस बहुत नाजुक
मसले पर बोलने का । मुझे श्रफ्सोस है
कि इस ऐवान में जितनी भी सुबह से
बहस चली है उसे देख कर ऐसा लगता
हैं कि ग्रासाम को हिन्दुस्तान के नक्श से
ग्रलग रख कर सोचा और समझा जा
रहा है। ग्राज और इस से पहले ग्रासाम
में जो हालात थे और जिन्हे महेनजर
रखते हुए ग्रालीजनाब मोहतरिम गवनर

साहब आसाम ने जो प्रोक्लेमेशन किया है श्रीर जो रिपोर्ट भंजी है प्रेसीडेंट साहब को प्रोक्लेमेशन करने के लिये वहां ग्रपने रुल की, वह मैं समझता हूं कि बहुत ही मनासिब कदम था ग्रीर फीरो हालात में जिन से आज आसाम गुजर रहा है में समझता हूं कि एक कांस्टीट्युशनल क्राइसिस को एवायड करने के सब से बेहतर तरीका था। मेम्बरान के **ग्र**ादाशेशसार ऐवन के सामने हमारे लायक दोस्त गोस्वामी जी ने रखे। लेकिन मैं कहना चाहुंगा कि जहां रातों रात पार्टी की सदस्यता और पार्टी की मेम्बरी की सदस्यता, पार्टी की वफादारियां बदलती हों ग्रीर सुबह उठते ही ऐसा लगता हो कि अ। ग जो मेम्बर इस बेंच पर बैठा हुमा था कल दूसरी बेंच पर जा कर बैठेगा भीर उस का सब से चमकदार नजारा हम देखें तो गवर्नर साहब का वह खत है जो उन्होंने वहां के एक एम एल ए साहब को लिखा है कि प्राप ने फलां तारीख को जो खत लिखा है, क्या आज भी आप भ्रयने उसी खत के मजमून पर खड़े हैं नहीं, तो ऐसे हालात जहां पाये जाते हों वहां सिवाय इस के कि प्रेसीडेंट रूल लागु किया जाय मौर कोई दूसरा तरीका नजर नहीं श्राता था। कहा गया कि 1983 तक चुनान हो पायेंगे या नहीं? लिस्टें तैयार हो पायेंगी या नहीं पायेंगी। मैं समझता हूं कि यह स्थिति श्रायी कसे कि लिस्टे तैयार हो पायेंगी या नहीं हो पायेगी। इस की जिम्मेदारी किस पर है। ग्राज ग्रासाम में जो हालात हैं उस की दागबेल किस ने डाली। मोहतरिमा, मैं इस तरफ तवज्जेह दिलाना चाहुंगा कि मुझे याद श्राता है 1978 का वह जमाना कि जब जनता पार्टी ने इस मुल्क की हुकूमत की श्रभने हाथ में जिया था और आते ही

में समझता हूं कि बिना सोचे समझे श्रासाम ने नौजवानों को इस बात के लिये उम्साया गया कि वह सन श्राफ दि स्वायल का नारा लगाये ग्रीर मेरी यह बात सिर्फ बाद ही नहीं है बल्कि भ्रगर तारीख के पन्ने देखें जायें तो इसी मल्क के अंदर सन् 1975 में खास तीर पर एक बहुत बड़े लीडर ने, जिन की मैं बहुत कद्र करता हूं, यह नारा दिया था कि हिन्दुस्तान की फौज और पृलिस को बगावत करनी चाहिए। हम हिन्द्स्तान की जमहरियत की लाज रखने वाले और यहां के रहने वाले हैं। कौन जनहरी निजाम इस बात की इजाजत देता है कि हमारी फौजें और प्रालिस अपने हथियायों को मुल्क की सरहदों के लिये इस्तेमाल न करें बल्क चुने हुए नुमाइन्दों की हुकुमतीं के खिलाफ इस्तेमाल करें?

श्री शिव चन्द्र झा (बिहार): 1975 की बात को ग्राप श्रलग रखें। श्रभी श्राप 1975 पर नहीं, यहां जो बात है उस पर श्राइयें।

श्री सैय्यद सिक्ते रजी: वह बात सारे फ़साने में जिस का जिक नहीं, वह बात उन को बहुत नागवार गुजरी है।

मैंने तो किसी का नाम नहीं लिया मैंने तो सिर्फ एक संसदीय प्रणाली की बात कही है जिस के तहत प्राप ने जो आरोप लगाया था कि हम जमहरियत के संब से बड़े कातिल हैं, लेकिन किस तरह से आप ने जमहरियत का मजाक उड़ाया है उस बारे में इसी सदन की बात याद आती है कि हकुमत में आने के बाद आप ने उन तमाम जमहूरी कदरों को पैरों से रोंदना सुरु किया जिन को खून दे कर हम ने सींचा था। आप ने एक कलम के इशारे से आते ही हिन्दुस्तान

[श्रं' सँय्यद सिब्ते रजः]

की 11 चना हुई अलेम्बलियों को डिजाल्व कर दिया। कहां थीं उस वक्त श्राप को जमहिंदन को कहें? कहां थे ग्राप को जमहरियत को रहनमाई करने वाले लोग? क्या आप नाइन्ट आफ अर्डिर पर खड़े हो रहे हैं ? ग्रगर ऐसा है तो मैं बैठ जाता हं।

Re. proclamation in

श्री शिव चन्द्र झा: जब ग्रापने 42वां तंतिधान संशोधन पेश किया था तो ग्राने क्या किया था? ग्रापने लोक सभा का समय एक्उटेंड कर दिया.. (ब्धवद्यान)

श्री संदाद सिंहते रजी: मोहतरिमा वाइस चेयानीन साहिवा, वहां पर कुछ ऐसे लाग थे, कुछ ऐसो पोलिटिकल पार्टियां यो जिन्होंने बात बात पर ग्रासाम के नवज्ञानों को उक्तसाया। वे चाहते थे कि किसी तरह से श्रासाम के जन-जावन को रैशलाइज किया जाय। वे लोग जब चाहते हैं तव हड़ाल को बात करते हैं थ्रौर वहां के एड मिनिस्ट्रेशन को रोक देते हैं। ऐसा लगा है कि वे वहां पर परिलल सरकार चलाना चाहते हैं। भव तक तकरावन वहां पर दो साँ केसेज में बम विस्फाट हो चुका है, बम फैंके जा चुके हैं जिसने वहां पर इस प्रकार की स्थिति। लाकर खड़ी कर दो है कि 239 लाग अब तक मारे जा चुके हैं। श्रा पार्थसारथा जी वहां पर कमिश्तर थे वे एक बम विस्फोट में मारे गये। ऐसा हालत वहां पर कि तने पैदा की ? इन सब बातों के बावजूद हमारो सरकार ने ग्रार हमारी नेता ने सारे मुल्क को एक धागे में पिरोये रखने के लिए और एक फूल को भा न विखरने देने के लिए पूरो कोशिश को है। यह चुना हुम्रा ख्बसूरत गुलदस्ता दूटने न पाये, उन्होंने कभा भे रिवेन्ज की बात नहीं की । उन्होंने कमा भा डेमोकेट ह राइट्स को सप्रेस करने का बार नहीं की । हमने कहा कि प्राइवे, प्राप्ताम को हिन्द्स्तान के मेतस्टाम से जोडने के लिए ग्रासाम के जा माले हैं उनको हन करने के लिए हम काश्चिम करे।

SHRI BIPINPAL DAS: I take objection to that. Assam is already as part of the mainstream of India.

श्रा संदर्भ तिहते रजी : शायद मैं ग्रपना बात को ग्रच्छ। तग्ह से एक्स-प्लोन नहीं कर पाना। मेरे कहने का मतलब यह है कि आसाम को पूरे नेशन से जोडने के लिए जो लोग वहां पर सन ग्राफ दा सीयल की बात करते हैं उसका तन्फ तवब्जह देने की जरूरत है। मेरे कहा का मतलब यह है कि चाहे श्रासतम को धन्ता हो, च है पंजाब की धरता हो, बाह्रे उत्तर प्रदेश की धरती हो, कत्य कुमारा से लेकर नागालैण्ड तक हिन्द्रस्तान एक है । इसलिए ग्रानाम के कुछ लोग जो सन ग्राफ दो सोयल की बात करते हैं, वह गलत है। अगर वह प्रतिकिया चला और अगर उनकी बात को हमारो सरकार मान लेता है तो मैं समझता हं कि यह हिन्द्स्तान की सर जमान के लिए अच्छा नहा होगा। इसलिए हमें भ्रातत्व को बात करना देश को एकता की बात करनी चाहिए।

श्रानाम की समस्था को हल करने के लिए जो (डसक्शन हो ता है उससे कभी कभी ऐसा भ्रन्दाज होने लगता है कि भ्रब हम इस मसले को हल करने में कामयाब हो जाएगे। ग्रासाम के नजवान ग्रौर स्टडेन्ड। यहां ग्राते हैं तो ऐ न लगता है कि आताम के मनले का फैसला होने वाला है। लेकिन जब ये लोग आसाम पहुंचते हैं, गोहाटी पहचते हैं तो इनकी नजर बदल जाती है । ऐसा सम्बा

है कि कुछ ऐसी फोर्सज हैं जी इनको गतत र स्ते पर लं जता हैं और इनसे कहता है कि इसी तुम्हरा तुक्सान होगा, तमिनो धोना दिया जा रहा है। वे लोग जब मुत्रांन्ट को बात करते हैं तो बड़ा तःज्जुब होता है । मैं इसको सत्य ग्रह नहीं मानना हूं । गांबी जा ने इस देशा में सत्याग्रह चन या था। लेकिन एक बर सत्यग्रह ने हिसा का रास्ता अप्रोहिनीय के किया हो गांधा जो ने उसकी रोक दिया । इप प्रकार से देश की समस्यायें हल नहीं को जा सकता हैं। मैं यह ग्रर्ज करना चहता हूं कि जो हमारे विशक्ष के शोस्त हैं उन्हें ग्रासाम के मसने को बतचात से तय करने को कोशिश करना चहिए। हमें प्रसाम के को समझाना होगा कि किस रास्ते पर चन कर ग्रासम का ग्रार मुलक का हित हो सकता ह । हमें उनको बातों में नहीं श्राना च हिए जो मुल्क को तोइनः चहते हैं या मुल्क को एक जहना हो विजेशना चहते हैं । हमारे **कुछ भा**ई इन क्तों पर बहुत एतराज नरते हैं। मैं तो इतता हा कहता च हता **हे** कि —

> जुमें उल्फत में हमें लोग सजा देते हैं, कैसे नादान हं शाओं को हवा देते हैं।

हमने यहां कोशिश को बहा के जिएये,
मुजाकिरे के जिथे, पात एण्ड सोलिडे हिटा
को ज ए प्रों जो तनस्याए हैं उनका निदान
हो सके । लेशिन यह सारकार बदलने
को बात या सारजार किसतारह से चल ई
जाए वह तज से नहने बात प्रांगा।
जनता पर्टी गासन के समय में गुक्क
हुआ । मैं हे दुहा न को बात हों करता
क्योंकि जिस म मलेपर हम बहस कर
रहे हैं प्रगर अस तक हम प्राने को
भहदूद रखें तो ज्यादा बेहनर होगा।
हुआ रिका सरकार किस तरह से प्राई,

हजारिका सरकार के बदिकिस तरह से फ्लोर कासिंग हम्रा, हजारिका सरकार में किस तरह से रोज दल बदल होता रहा ? ऐसो हालत में सिवाय इसके कोई चारा नहीं रहा था कि वहां पर प्रेजाडेंट रूल का प्रोक्नेमेशन किया जाए । उसके साथ साथ इस बात की कोशिश की जाए जिससे कि डेमोक्रेटिक राईट इलेक्शन के जिंग्ये रिस्टोर किये जा सकते हैं वे कराएं जाएं। मैं मुबारकबाद ग्रापने वजोरे दाखला मोहतगम को देता हुं कि उन्होंने बड़ो संजादगो से इस मसले की तरह तवज्जोह दो है। क्योंकि 7 अप्रेल को वह फिर उन लंगों के साथ बैठने जा रहे हैं जिनसे हमारे कुछ इक्तलाफ हैं, जिसको उनके सःथ बैठ कर तय करना है लेकिन यह नाज्क मसला है इसलिए मैं ज्यादा बात नहीं रख्ंगा लेकिन इतना जरूर कहना चहुंगा कि इस फै।लेसे पहलेहिन्दुस्तान के कुल मसाइल को देख लिया जाए कही ऐसा न जो कि प्रेशर और दबाव की वजह से हिन्दुस्तान को ग्रक्लियता को नुक्सान पहुंचे, हिन्दुस्तान की माइनार्टीज को नुक्तान पहुँचे हिन्दुस्तान के कमजा तबकी को नुक्सान पहुँचे जिसके हम यकीनन तौर पर सब से बड़े बहिख्वह है । इन **ग्रत्फाज के साथ मैं इस प्रोक्लेमेशन का** श्रीर प्रेजोडेंट रूल की पूरी तरह से ताईद करता हूं ग्रीर उम्मीद कि श्र ज **ग्र**ासाम की स्थिति है उसमें नवदाला आएमी और इम फिर एक बड़े जोरदार तरीके पर मकसद की तरफ गामजन हो सकेंगे जो समाजवाद, सेकुलरिजम और धर्मनिन्पेक्षता का मकसद है।

डा॰ भाई महाबीर (भव्य प्रदेश): उपसभाव्यक्ष महोदया, लोकतत को कितनी चिता सत्तारूढ़ दल को है इस पर एक भाषण हमने ग्रभो सुना । ग्रगर शब्दों

[डा० भाई महावीर]

से हो लोकतंत्र की चिंता प्रकट की जा सकता तो सचम्च में जितनी चिंता मेरे माननोय मित्र जो उधर बैठें हैं लोकतंत्र को रक्षा को चिता को है उसको देख कर लोग गद्गद् हो जाएं। लेकिन कभी इन्होंने यह बताने को तकलोफ गवरा नहीं के।...

SHRI BIPINPAL DASS: That what the British Prime Minister said the other day.

डा० भाई महावीर : मेरे दोस्त को बड़ी खुशी हो रही है कि ब्रिटिश मिनिस्टर से सर्टिफिकेट मिल गया उनको।

श्री बिपिन पाल दास : ग्राप सर्टि-फिकेट बोलते हैं, कोई ग्रापकी तारीफ करते हैं तो वह सर्टिफिकेट हो जाता है।

डा भाई महावरि : श्रापको मिला न सर्टिफिकेट।

श्री जिपित पाल दास : हम की नहीं मिला, सारे हिन्दुस्तान को मिला है। (व्यवधान)

डा० भाई महावीर : ग्राप तो गवर्न-मेंट के नाते उसका क्रेडिट क्लेम कर रहे हैं।

श्री बिधितपाल दास : मैं नहीं कर रहा हूं सारे हिन्दुस्तान की जनता कर रही है।

डाः भाई महावीर : ग्रापको ग्रगर वर्ल्ड बैंक सर्टिफिकेट दे दे, ब्राई एम एफ सर्टिफिकेट दे दे, ब्रिटिश गवर्नमेंट सर्टि-फिकेट दे दे, ग्रब चर्चिल साहब फिर से नहीं ग्रा सकते लेकिन वे भी सर्टिकिकेट दे देते तो मेरा ख्याल है कि वहां घी

के चिराग जलने लग जाते कि कितने बड़े लोगों ने लोकतंत्रवादी होने का तगमा प्रदान किया...

श्रीमती हमीदा हबीबल्लाह (उत्तर प्रदेश) : ग्राप हिन्दुस्तानी नहीं हैं क्या ?

डाः भाई महाबीर : मैं हिन्दूस्तानी तो जरूर हूं लेकिन हिन्दुस्तानी होने के नाते हम ग्रपनी ग्रांखों पर पड़ी बांध कर के कहीं से कोई भी वाह-वाही करता दिखाई दिया, कम से कम इतना तो सोचिये कि हमारा मजाक उड़ा रहे हैं या सचमुच हमारी कारस्तानी की तारीफ कर रहे हैं । दिल्ली के ग्रन्दर हम बैठे हुए हैं। दिल्ली में ही हमारी केन्द्रीय सरकार की नाक के नीचे लोकतंत्र का जो हाल हो रहा है उसके बाद भी यहां बैठे हुए कई मेरे मित्र लोकतंत्र की दहाई दें कहें कि हमा लोकतंत्र की बड़ी रक्षा की मैं उनकी हिम्मत की तो तारीफ कर सकता हं लेकिन उनके सत्य भाषण की तारीफ नहीं कर सकता हं। मैं यह तो मान सकता हूं कि ये बड़ी भ्रावाज में, बड़े जोर से, बड़े हौसले से बोल रहे हैं लेकिन ग्रसलियत का लिहाज करके हीं बोल रहे हैं। दो साल हो गये, दिल्ली में चुनाव कराने की नौबत नहीं श्रा रही है। लेफ्टिनेन्ट गवर्नर ने कह दिया कि दिल्ली की हलात ऐसी नहीं है कि यहां पर चुनाव कराये जा सकें। लेकिन हमारे मित्र जहां कहीं जाते कहते हैं कि ला एंड ग्रार्ड की स्थिति मुधर गई है, देश तरक्की कर रहा है, मंजिले तय कर ली गई हैं ग्रौर हम ग्रागे बढ़ते जा रहे हैं, अपोजीशन वाले यों हो चं-चं करते रहते हैं । लेकिन हमने जितनी कामयाबी करके दिखा दी इसका कोई दुनिया में मुकाबला नहीं। हमारे गृह मंत्री जी बैठे हैं। अपनी पीठ ये भ थपथपा

लेते है। वे भी जानते हैं कि हमारी सरकार अपनी पीठ ध्पथपाती है भ्रौर जो समस्यायें हैं उनकी तरफ ध्यान देने जरूरत ह' नहीं समझती है। म्राखिर म्रगर इतनी तत्किती है तो क्या वजह है कि राजधान दिल्ली के न्दर बैठे हए लेपिटनेन्ट गवर्नर को यह कहन। पडता है कि दिल्ली की हाल र ऐसी नहीं है कि यहां पर चुनाव कराये जा सकें। स्रभी उत्तर प्रदेश के मुख्य मत्री ने कह दिया कि "my failure is complete; it is total"... यानी खुद मुख्य मंत्री ने बयान दिया, अपने भापको वे सार्टिफिकेट दे लेते हैं तो उसके बाद लंदन से कोई तमगा लाकर ही उनका सर्टिफिकेट झुठलःना पड़ेगा या कहीं श्रौर से लाना पड़ेगा । लेकिन मैं एक बात जानता हं।

संसदीय कार्य विभाग में उपमंत्रो (श्रो कल्प नाथ राध) : ग्रादरणीय उपसभाध्यक्ष महोदया, ग्रादरणीय डा भाई महाबीर ने कहा कि उत्तर प्रदेश के मुख्य मंत्री ने खुद कही है यह बात ?

डा भाई महाबीर : ग्रगर मेरे मननीय मित्र को उत्तर प्रश के मुख्य मंत्री ने जो बयान दिया और जो इतनी बार कोट किया गया है उसका पता नहीं तो मेहरबानी करके उसका पता कर लें । ग्रगर ग्रापको न मिल तो उसका सोर्स मैं बता दूंगा । मैं थां ही नहीं कर रहा हूं । लेकिन मैं इम वक्त तो उनका बयान कहां हुमा है, कब हुमा है उस सब के ग्रांकड़े और संदर्भ लेकर यहां नहीं ग्राया; इसलिये मुझे कठिनाई है । मेरे भ' मित्रों ने उध के कई इसको पढ़ा होगा और ग्रापको बहुी याद दिलाने के लिये काफी रहेगा ।

परन्तु महोदया यह उत्तर प्रदेश की बात है, दिल्ली की बात है लेकिन भाज

चर्चा ग्रासाम पर है। ग्रासाम एक ऐसा राज्य है जहां पर सरकारें या मुख्यमंत्री बहत स्थिरता के साथ काम करते रहे। बाकी राज्यों में जिस तरह से स्रासानी से मुख्य मंत्री बदलते रहे, लुड़कते रहे, नये श्राते रहे, श्रासाम में ऐसा नहीं हुआ। लेकिन श्रासाम में लम्बे काल तक वही मुख्य मंत्री चलते रहे यह इतिहास होने के बाद भी 1979 से जो हो रहा है उसको जिस तरह से उचित ठहाया जा रहा है और उसके बारे में क्या सफाई दे रहे हैं, मैं सचमुच में इसे देखकर हैरत मे ह कि जो कुछ वहां पर स्राज किया जा रहा है क्या उसको कोई सही ठहरा सकता है । कहा गया कि जनता पार्टी जब शासन में म्राई तब लोक उकता गये । सच्ची बात यह है कि वहां पर जो समस्या पैदा हुई वह बहुत पुरानी है। उस पूरानी समस्या की ध्यान न देकर जो लोग सत्ता में उन्होंने चंद वोटों की खातिर, उन लोगों का समर्थन लेने की खातिर न केवल उसको चलने दिया बल्कि उसको बढावा दिया । ग्राज जब समस्या इस उग्र रूप में सामने ग्रा गई ग्रीर वहां के नौजवानों को लगा कि हमारा ग्रस्तित्व ग्रौर हमारा सांस्कृतिक जीवन मटियामेट हो जायेगा तब उन्होंने म्रान्दोलन का रास्ता पकड़ा। यह स्थिति कोई बहुत ग्रच्छी नहीं थी। हम कई वर्षों से इस बारे में चेतावनी देते रहे ग्रौर सरकार को बताते रहे कि वहां पर यह हो रहा है ग्रीर वहां की जनसंख्या के पूरे अनुपात को बदलने की कोशिश हो रही है, इसकी तरफ सरकार ध्यान दे। लेकिन न सरकार ने इस म्रोर ध्यान देना था म्रौर न दिया । सरकार को केवल एक बात ा चिन्ता थी। श्राज केन्द्र के नेताओं की सबसे बर्ड। फिक यह है कि किसी भी जगह किसी दूसरे दल की सरकार न बन पाये। यहां भी जो सरकार है उनकी पार्टी

[डा॰ भां० नं व]

की वह उनकी योग्यता के बल पर नहीं बनती बल्कि इस बात पर बनती है कि वह कितना लायक है। वह कितना म्रांखें बन्द करके ग्रौर कान पकड़ कर (समय की घंटो)।

Re. proclamation in

उपसभाध्यक्ष महोदयः, मैं थोड़े से समय में खत्म कर द्गा। (वावधान)... भ्रापको कोई बुराई नहीं दिखाई देती। कान पकड़ कर उठक बैठक लगात यह सबसे बड़ी बात है, इसमें कोई बुराई नहीं है। यही तो सोचने का स्तर भ्रापका है, इस बात पर मुझे रंज है।

श्रीनती उषा मलहोता (हिमाचल प्रदेश): यह कह रहे हैं कि लायल्टी बुरी चीज है। मुझे बतलाइए कि जो श्रापने सबक सीखा है उसके श्राधार पर ग्राप कह सकते हैं कि यह बुरी चीज है। कहां जाकर श्रापको बैठना पड़ा है इस को छोड़कर ... (अवधान)

डा भाई महावीर : लीडर की लायरटी यही सबसे बड़ी कसौटी है, ग्रांपके यहां योग्यता हा...

उर्गाभाष्यत [डा० (श्रोधतो) नाजना हैपतृल्ला] ग्रा जो बात कहना चाहते व जल्दी से कह दीजिये । ग्रापका टाइम खत्म हो रहा है ।

हा भाई माहवोर : यह जो टाइम इन्हों ने लिया है, इसको मेरे हिस्से में से ग्राप नहीं कार्टेगीं। ग्रब उषा जी को ग्रगर ग्रापने नेता की लायल्टी दिखाने का मौका मिल रहा है तो उनको लेने दीजिए... (ट्यक्थान)

श्रीमतो उषा मल्होत्रा : मैं यह कहूंगी कि सबक सीखिये हम लोगों से... (स्थवधान) उपसभाध्यक्ष [डा (श्राप्ततः) नाजमा हेफ्तुल्ला]: ग्राप ग्रपना भाषण करिये।

डाo भाई महाबोर : हम सबक नहीं सीख सके चापलुसी, साईकोकेंसी का श्रौर सब दुनियां की बाकी बातों को छोड़कर सिर्फ जी हजुरी ही दुनिया का एक बहुत बड़ा गुण है तो यह बात श्रापके यहां होती हो री, हमने ह सबक सीखा नहीं और नहीं हम सीखना चाहते हैं । महोदया, जिस तरह से श्रापकी महान नेता के बनाये, नियुक्त किये हुई मुख्य मित्रियों का हल, राजस्थान, ग्रांध्र प्रदेश ग्रौर महाराष्ट्र में हुआ तथा ग्रौर जो ग्रागे ग्राने वाले दिनों में बाकी राज्यों में भी होता दिखाई देता है, उसके बाद भी आपका कोई अपना काम करने में... (स्थवधान) ... ग्रब यह लोकतंत्र का परिचय दे रही हैं। यह भ्राप भ्रपने डेमोकेटेक नेच का पिचय दे रही हैं... (डावधान) आप आराम से बैठ नहीं सकतीं...ये हिमाचल से श्राई हैं ।

उपसभाध्यक्ष (डा श्रीक्षितः) नाजमा हेप्तुल्ला : उषा जी उनको बोल लेने दीजिए, समय कम है।

श्रीमती उषा मल्होत्रा : ये ग्रटैक नै कम करें।

उपसभाध्यक्ष (डा श्रीमती) नाजमा हेपतुल्ला]: वे श्रपनी बत कहर हैं, उन्हें कहने दीजिए ।

You finish your Bhashan

डाः भाई महावीर : दलबदलू सरकार हिमाचल में हैं या हरियाण में 31

है, उस तरह के जमीरप रोशों के बल पर खड़े हो करके इनको कभी यह नहीं लगता कि कोई इनकी पार्टी ने गलती की है ?

उपसभाध्यक्ष [डा (श्रीमती) नाजमा हेपनुल्ला] : ग्राप भाषण खत्म करिए।

डा० भाई महाबीर : हिमाचल की बात....(व्यवधान)

उपसमाध्यक्ष [डा (श्रीमती) नाजमा हेपतुरुला]: ग्रासाम की बात कहिए। Let us go to Assan. Forget about Himachal Pradesh.

डा॰ भाई महाबीर : श्रासाम की बात कह रहा ह कि ग्रासाम में इनकी चिता खाली यह है कि 119 में मे 40 मेम्बर किमी तरह से इधर उधर करके, दलबदल इकट्ठे करके उन्होंने कहा था कि उनके बल पर ग्रगर सरकःर वन सके तब तो चलेगी नहीं, तो भरकार नहीं चल सकेगी। विधान सभा को भंग कर दिया जायेगा । दो मख्य मंत्रियों को ये ल ये ग्रौर दोनों के सामने यही समस्या थी कि माइनारिटी गवर्नमेंट है कितना नी ऊपर से तिकडम 🕶 लगा कर थोपिए, जब तक विधान सभा में बहुमत नहीं है, वे गाड़ी नहीं चला सकेंगे । श्रनवरा तैमुर जी ने जब इस्तीफा दिया तो उनके बारे में यह खपर छपी कि इस्तीफा देने के गहले उन्होंने ग्राखिरी काम यह किया, कि मैं 'स्रान लुकर' मैग्जीन को कोट कर रहा हूं:

> "One of her master acts as Chief Minister of Assam, the last one, was for Mrs. Taimur to appoint herself as the Chairmar of the Assam Khadi and Village Industries Board, a post widely conside ed as sinecure for

retired politicians. According to the informed sources, she signed the appointment letter on 26th June. The next thing she did was to pass a number of orders as Chairman the very same day before flying to Delhi to consult the party high command about the fate of her 205-day old Ministry. The sources say, Taimur gave herself a Rs. 500 pay hike and sanctioned herself a new official car in the official order appointing herself as Chairman"

यह भ्रपने भ्रापको चेयरमैन एप्वाइंट करना, भ्रपनी ही तनख्वाह बढ़ाना, यह काम मुख्य मंत्री महोदया ने वहां पर किया भ्राखिरी दिन, जब गही छोड़ने की नौबत भ्रा रही थी। एक वात भ्रौर कहना चाहता हूं, यह बार बार कहा जा रहा है कि

SHRI BIPINPAL DAS: Did you check up this report, whether it was true or not?

DR. BHAI MAHAVIR: I do not have to check up. It is for you to contradict if it is wrong. I am quoting the source. This journal is the ON LOOKER. It is not my journal. If it is wrong, you are there to contradict it. If you want, I will add something more:

"There were reports that even after resigning the job, even months after that, she still continued to order about people with instruction. She holds Governments facilities also which she hold as Chief Minister."

महोदया, कहा जा रहा है कि जो फारेनर्स आ गये और जिनकी समस्या के कारण यह सब कुछ हो रहा है और वे इतनी देर से आये हुए हैं, गृह मंत्री जी बार बार कहते हैं कि उनको कैंसे हटाया जायेगा। मेरे पास महोदया, एक उदाहरण है, मैं चाहता हूं कि गृह मंत्री जी इसको सुनें और बतायें कि राजस्थान में अगर यह

[Dr. Bha; Mahavir]

हो सकता है तो भ्रासाम में क्यों नहीं हो है । मेरे पास इलेक्टोरल डिपार्टमेंट, राजस्थान का एक सरकुलर नम्बर : 3(1)(5) Rols/Elect./79/4620, from the Chief Electoral Officer, Rajasthan, Jaipur, to the Electoral Registration Officer, SDM Bhinmal, Jaipur, dated 13-10-79.

"I am enclosing herewith a list of the Pak refugees residing in Bhinmal Assembly Constituency in different areas. The list gives the names of the heads of families. The families at serial numbers 3, 4, 66 to 69 have already obtained the certificate of Indian citizenship and rightly enrolled in the electoral rolls, the rest of the persons are said to be not in possession of any citizenship rights in India, and hence their families, if enrolled, in the present draft electoral rolls of Bhinmal Assembly Constituency are to be struck off by you after inquiry of this that they are not citizens of India. Action taken may kindly be intimated immediately.

Depuly Chief Election Officer."

महोदया, फारेनर्ज को ब्राईडैंटिफाई करने में सरकार को दिक्कत क्यों ग्रा रही है, क्यों इस मामले को इतना खींचा जा रहा है ? फारेनर्ज को ब्राईडैंटिफाई कीजिए । उसके बाद उनका क्या करना है, वह वहां रहेंगे या नहीं रहेंगे, श्रीर स्टेट में जायेंगे, वापिस भेजे जायेंगे, यह सब सवाल बाद में आ सकते हैं ग्रौर. . (अथवधान)

उपसभाध्यक्ष [डा (श्रीमती) नाजमा हेपतुल्ला : ग्रगर ग्राप कृपया ग्रपना भाषण खत्म कर दें, तो बेहतर होगा . . . (व्यवधान)

डाः भाई महायोर: . . ताकि वहां जो चुनी हुई सरकार है, जिस पर विश्वास है, भ्रापकी कठपूतलियां लागू करके वहां भ्राप उनसे गलत करने की कोशिश न करें। चनी को दीजिए कि वह फैसला

करें कि ये जो फारेनर्ज हैं, उनका क्या हल किया जाए। इसके बजाय यहां पर केन्द्र में सारी समस्याश्रों को श्रगर श्राप ग्रपने ऊपर लादते जायेंगे--ग्रसम की भी, केरल की भी, सभी जगहों की, इससे ग्रापका ग्रविश्वास जो लोकतंत्र की प्रणाली पर वहां की जनता पर है, यही प्रकट होगा इससे. ग्रौर कोई बात ग्राप इससे सिद्ध नहीं कर सकते।

relation to the State

of Assam

इन्हीं शब्दों के साथ जी के इस प्रस्ताव का विरोध करता ग्रौर इधर से जो प्रस्ताव दिया गया है. उसका समर्थन करता हं।

SHRI BIJOY KRISHNA HANDIQUE (Assam): Madam Vice-Chairman, I rise to support the Statutory Resolution moved by the honourable Home Minister. It is not only today but very often it has been stated in the House that both Congress-I Ministries of Assam, one led by Mrs. Anwara Taimur and the other by Mr. Keshav Chandra Gogoi, were minority Governments. I raise this point because I find there is a method behind stating this half truth leaving a number of missing links in the whole chain of events, secondly, this complaint very conveniently made. mean is that sometimes this complaint is heard, sometimes not heard, depending upon the occasion as it sui's them. The honourable Member Mr. Bipinpal Das cited cases about 30 to 32 year_s ago. Public memory is proverbially short and for some it is quite a job to brush up their memory. I do not want to go that far. I want to go back to the recent history. I want to lead you back to the time when the present Assam Assembly, now dissolved, was constituted and its first Ministry, the first Janata Ministry was formed in 1978. Unless you know the salient features, you cannot objectively assess the Ministrymaking exercise done in these last four years. From the very beginning

you will notice things got off to a wrong start. In; House of 126 members, in the General Elections of 1978 the Janata secured 51 seats. I would to check. like Mr. Goswami Janata secured 51 seats, a case clear minority. Hen four member of Tribal Council joined them making the tally 55, that is, still short of 9 members to get a bare majority in a House of 126, needing 64. Then the most interesting drama of defections started. Now the allegation of defection is made against us. But if they remember correctly, the drama defections dates back to 1978, drama for the first time enacted in Assam politics. We never heard of defections earlier. The craze to form Governments by any means was so overpowering the tit had thrown baits to 5 independent members. quoting from th record. If anyone wants to challenge, they might. Baits were thrown to live independent members and before these five members formally joined them, the Government in Assam came into existence which was still short of four members to secure a bare majority in a House of 126. Then the left parties, particularly the CPM and the RCPI came to their rescue because Ministry was slort of its strength to clain a bare majority in the House. They decided to support the Janata Ministry to keep them in the saddle and to support it in a crisis. This fact is significant and we shall revert to it in the course of discussion.

In the meantine two more members of the Congres; Party led by Shri Brahmananda Reddy were bagged and that is how the drama of defection continued. Yet the Ministry was just short of two members to get a bare majority. A minority Government-if we could call it a minority Government—was installed in 1978. This Ministry fell in 17 months.

And there came Ministry formed by the breakaway group of the Janata Party—called the Assam Janata. How many members were there at that time? Would you believe, Madam,

that there were just 18 members in a House of 123 members because that time two members were dead and one member was unseated. The old story was repeated with the support of 23 members belonging to the Congress led by Shri Devraj Urs, 6 members from the CPI and 8 members from the Congress (I). This Ministry was just in office for three months.

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One hon. Member who is not present here now-I would not him-ridiculed the Gogoi Ministry for not facing the Assembly. I do not know whether he is aware that Unis is not the first instance of such thing happening. What happened to the Charan Singh Government which his own party was a partner? They did not face the Parliament,

Then came the Congress(I) Ministry headed by Mrs. Taimur with members plus 2 associate members plus four Plane Tribal Council members who were partners of the Janata Ministry. They had thus 56 The left parties consisting of CPM, the CPI the RCPI and the JCCI declared that they were neither for the Ministry nor against it. Their number was twenty-three. Madam, in such a situation is there anything wrong to expect a workable majority in the House so as to allow the demoprocess to go on? Besides, there was the Constitutional obligation that we cannot have the President's rule beyond one year. Ministry came into being or formed on the eve of the expiry of that period. It was just because of the intention of avoiding Constitutional complications that may arise. In the Assembly this Ministry survived a 'no confidence' motion which many hon. Members have failed to mention. It defeated the 'no confidence motion by a margin of ten votes. Not only that, there were as many as six divisions resulting in the same voting pattern. Every there was a difference of ten votes. After seven months the CPI and other left parties decided to oppose

[Shri Bijoy Krishna Handique]

Ministry and I do agree that some members also left our party. And the Ministry fell. Then the recent Congress Ministry headed by Mr. Gogoi was formed. It fell recently. It was said here that the opposition alliance claiming 63 members ignored. Madam, the honourable Member, Mr. Bipinpal Das, made it very clear that they did not have that figure. What happened actually? At the time of the formation of Ministry, when Mr. Gogo; furnished a list of 63 members, they also said that they had a list of equal number. How could it be possible. Ιt simple arithmetic, nay, it is an impossible arithmetic. 63 members signed, as it was called, a memorandum....

THE VICE-CHAIRMAN DR. (SHRIMATI) NAJMA HEPTULLA]: Mr. Handique, I have to interrupt you now. We have on the agenda an item for 6 o'clock, that is, a statement to be made by the Minister of State for Home Affairs, Shri Laskar. So, will make the statement now then the discussion will continue. You can speak after the Minister makes the statement. Yes, Laskar.

STATEMENT BY MINISTER

ATTACK ON US CONSULATE G1n1ral's OFFICE IN BOMBAY ON T:1 25T: MARC: 1982.

THE MINISTER OF STATE THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): Madam, I had made a suo-motu statement in this House on 26th March, 1982, regarding the attack on Consulate General's Office on March, 1982. Some further reports have been received in the matter from the Government of Maharashtra. According to information furnished by the State Government 4 persons went to the U.S. Consul General's Office at Bombay at about 4.45 P.M. on 25th

March, 1982 and asked for some import-export forms. When told that no such forms were available, one of the persons started attacking the Security Supervisor with plastic containers with lighted wicks. Another person took out similar container and rushed towards main door of Consul General's Residence. The Security Supervisor kicked out the container and closed the door of Consul General's dence? The Security Supervisor called the police on guard duty. In meantime, the miscreants escaped from Reception Room of the Consulate and asked their companions to join them. 40 other persons joined them and started breaking windowcars and panes of parked plastic containers, containing petrol, inside the cars. 4 cars were burnt and 7 were damaged. They also damaged furniture, flower pots and windowpanes of the building. The guard on duty opened fire to disperse the miscreants. As a result of firing, one person named Shailesh Rajaram Pawar, who is reported to be an active member of 'Hindu Ek'a Andolan', was killed. The miscreants threw purporting leaflet_S to have been issued by an organisation called Azad Hind No official of the Consulate was injured. The police have registered a case under IPC and Indian Explosives Substances Act in this connection. 34 persons including the leader of the miscreants have been arrested so far. The case is under investigation.

Preliminary inquiries made State authorities have revealed that the leader of the group Shri Digamber alias Bandu Shantaram Shingare formed an organisation known as Azad Hind Sena at Bombay last year. During preliminary enquiries he has admitted that he wanted publicity for his organisation. Further detailed inquiries are being made in this regard by the State authorities.

The Government of Maharashtra have assured the U.S. Consul General at Bombay of full protection. They have taken adequate measures in this regard.